

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No.3876 of 2020**  
**With**  
**W.P.(C) No.2955 of 2020**  
**With**  
**W.P.(C) No.2985 of 2020**  
**With**  
**W.P.(C) No.3492 of 2020**  
**With**  
**W.P.(C) No.7 of 2021**  
**With**  
**W.P.(C) No.515 of 2021**  
**With**  
**W.P.(C) No.732 of 2021**

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner(s): Mr. Prashant Pallav &  
S. B. Deo, Advocates  
For the State : M/s. P.A.S. Pati, G.A.II,  
Praveen Akhouri, S.C. (L&C)-I  
Mohan Dubey, A.C. to A.G.  
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**Order No.05**

**Date: 25.03.2021**

These cases are taken up through video conferencing.

No counter affidavit has been filed on behalf of the State respondents except in W.P.(C) No.515 of 2021 in which Mr. Prashant Pallav, learned counsel for the petitioner prays for some time to file rejoinder affidavit.

So far as rest of the writ petitions are concerned, learned counsel appearing on behalf of the State respondents pray for some more time to file counter affidavit.

In view of the said prayer, put up these cases under the heading "**For Admission**" on 10<sup>th</sup> June, 2021.

Till then, interim orders passed in W.P.(C) Nos.3492/2020, 7/2021, 515/2021 & 732/2021 shall continue.

*Sanjay/*

**(Rajesh Shankar, J.)**